

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4855
TO BE ANSWERED ON 16TH DECEMBER,**

WARNING ISSUED BY IMA

4855. SHRI G. HARI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has taken note that the Indian Medical Association has warned its 2.5 lakh doctors across the country not to indulge in the business of No Cure, No Payment or Guarantee any Cure; and

(b) if so, the details thereof and the reaction of the Government thereto?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): Indian Medical Association (IMA) is not a Government body and hence no such information is available with the Government. However, as per clause 1.8 'Payment of Professional Services' of the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002, it is considered unethical for a physician to enter into a contract of "no cure no payment".

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